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WA-1555-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 1<sup>st</sup> OF JULY, 2025

WRIT APPEAL No. 1555 of 2025

*SMT. RAZRA BANO*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Ashish Rawat - Advocate for the appellant.*

*Dr. S.S. Chouhan - Govt. Advocate for State.*

.....  
ORDER

*Per. Sanjeev Sachdeva, Acting Chief Justice*

Preliminary objection is raised by the respondents with regard to maintainability of writ appeal as the order was passed while exercising criminal jurisdiction.

Faced with the objection, learned counsel for appellant seeks leave of this Court to withdraw this appeal with liberty to take appropriate remedy in accordance with law.

In view of above, appeal is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA)  
ACTING CHIEF JUSTICE

(VINAY SARAF)  
JUDGE